

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 611  
IB-1052(ND)/2020**

**IN THE MATTER OF:**

**M/s. Citron Strategies Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Asian Hotels (North) Ltd.**

**...RESPONDENT**

**Section**

**Under Section 7 of IBC**

**Order delivered on 21.10.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Financial creditor :Mr. Anirudh Bhatia, Advocate.**

**For the Respondent/Corporate debtor :Mr. Harshal Kumar, Advocate.**

**ORDER**

**IA No. 4681/2021.**

This is an application filed on behalf of the Financial Creditor under Rule 8 of the IB (Application to Adjudicating to Authority) Rules, 2016 along with the Affidavit.

A copy of the money receipt dated 21.08.2021 is annexed as Annexure A.

A copy of the Addendum dated 07.09.2021 to the money receipt dated 21.08.2021 is annexed as Annexure B.

Heard the submissions made by the Learned Counsels for both the parties. Both the Counsels have submitted that the matter is settled. The Counsels have also submitted that an amount of Rs. 1 crore 11 lakhs has been

(Meenu)



paid by the Corporate Debtor to the Financial Creditor towards the full and final settlement of the matter. The money receipt dated 21.08.2021 and addendum dated 07.09.2021 entered between the parties is taken on record. The CP No. IB-1052/ND/2020 is dismissed as withdrawn in terms of Rule 8 of IB (Application to Adjudicating Authority) Rules, 2016.

The case papers may be sent to record room.

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**(Rahul Bhatnagar)**  
**Member (T)**

sd

**(P.S.N. Prasad)**  
**Member (J)**

(Meenu)